

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/8934/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 21st October, 2022.

Sub: **Casual leave.**

Ref:- Your letter No. MACT/GLP/2022/1293, dtd. 20.10.2022

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 26.10.2022 along with headquarter leave permission, with the official car, at own cost, from the evening of 21.10.2022 till the morning of 28.10.2022.** The in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/2007/8935-8936/A, dated , 21-10-2022
Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

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